

PROF. SHER SINGH: Let me explain that position. The last settlement expired on the 31st December 1976. We ourselves were very keen to arrive at a new wage settlement and the employees were becoming restless. So, we told them "why do you worry? some settlement would be arrived at even if the tripartite settlement is not arrived at". Some engineering establishments in the private sector in West Bengal are parties to this settlement. So, in that sense, West Bengal Government is a party to that settlement. The Ministry of Heavy Industries is also a party to it. We told the workers that if a tripartite settlement could not be arrived at immediately, or within a reasonable time, then certainly we will have some agreement; it is not that we will not have any agreement at all. It is only in that context that it was explained to them that if the tripartite agreement is delayed unnecessarily, then we can think of bi-partite agreement. Now that the tripartite agreement has been arrived at, there is no question of any bi-partite agreement. Under this we can give them some fringe benefits which we are giving.

13.11 hrs.

MIZORAM APPROPRIATION (VOTE ON ACCOUNT) BILL, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Before I make a formal motion about these Bills, Sir, I have to make a humble request to you and, through you, to the whole House. Tomorrow and day after tomorrow are holidays and on Monday probably we are going to have the adjournment motion. The Rajya Sabha session has been extended only upto 28th. This business has to go to Rajya Sabha. So, I would humbly request you and the Whole House that the financial business has to be disposed of today.

[MR. DEPUTY-SPEAKER in the Chair: I beg to move: ?

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of a part of the financial year 1979-80, be taken into consideration.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of a part of the financial year 1979-80, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: We will now take up clause by clause consideration.

The question is:

"That clause 2.3 and the Schedule stand part of the Bill".

*The motion was adopted.*

Clause 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SATISH AGARWAL: I beg to move:

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

*The motion was adopted.*

13.13 hrs.

MIZORAM APPROPRIATION BILL 1979.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to move

"That the Bill to authorise payment and appropriation of certain further

sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of the financial year 1978-79, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

'That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of the financial year 1978-79, be taken into consideration.'

*The motion was adopted.*

MR. DEPUTY-SPEAKER: We will now take up clause by clause consideration.

The question is:

"That clauses 2, 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting formula and the Title were added to the Bill

SHRI SATISH AGARWAL: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed"

The motion was adopted.

## PONDICHERRY BUDGET—1979-80 GENERAL DISCUSSION

### DEMANDS FOR GRANTS ON ACCOUNT (PONDICHERRY) 1979-80 AND SUPPLEMENTARY DEMANDS FOR GRANTS (PONDICHERRY) 1979-80—Contd.

MR. DEPUTY-SPEAKER: We now take up the Pondicherry Budget. Shri Asaithambi to continue his speech.

SHRI C. N. VISWANATHAN (Tirupattur): On a point of order, Sir. Under rule 352, it is stated:

"A member while speaking shall not—

(ii) make a personal charge against a member;"

On 21-3-1979, when Shri Asaithambi spoke on the Pondicherry Budget, he mentioned about the leader of the Anna DMK and also a member of the House, Mr. Bala Pajanor. This is what he said:

"Shri Bala Pajanor did not categorically say that the Prime Minister Shri Morarji Desai made this statement at a Press Conference. He did not affirm that this was Prime Minister's personal opinion or confirm that there was some invisible force behind this statement of Shri Morarji Desai, based on later press comments. Shri Bala should have made this fast speech in his Party Forum. He should not have chosen the forum of Lok Sabha for this speech."

He has made an allegation against Mr. Bala Pajanor....

MR. DEPUTY-SPEAKER: I do not see any connection at all.

\*SHRI A. V. P. ASAITHAMBI (Madras North): I will pay him a tribute. Mr. Deputy-Speaker, Sir, when I started my speech on the Pondicherry Budget day before yesterday, my hon. friend Shri Bala interrupted me several times. I did not say anything about him in his personal or individual capacity. I do not wish to say and I would not say anything about him in his individual capacity. But he belongs to Pondicherry. He represents Pondicherry in this House. Not only he but his entire family had served the nation at different times of its history. From 1974 he has spoken several times about the problems and progress of Pondicherry on the floor of this House. Even the other day he was critical about the meagre allocation of Rs. 4 crores for Pondicherry in this

\*The original speech was delivered in Tamil.